

Steps to improve condition of auxiliary staff of colleges and universities

*296. SHRI N. GIRI PRASAD:
SHRI GURUDAS DAS
GUPTA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the non-teaching employees of colleges and universities have no uniformity in terms of scales of pay, tenure, conditions of service, workload and designations of posts;

(b) if so, the steps taken by Government to improve the situation in this regard; and

(c) whether Government recognise that the auxiliary staff constitutes an important segment of higher education?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) to (c) The constitutional mandate of the Union Government for "coordination and determination of standards of universities" is being discharged with the Central Government laying down scales of pay of College and University teachers, meeting part of expenditure on revision of such scales and laying down certain broad conditions of service of the teachers. Funds are also made available through the University Grants Commission (UGC) for development of Universities and selected Colleges in the State.

Laying down uniform scales of pay for non-teaching (auxiliary) staff of universities and colleges has not been regarded as a part of the discharge of the aforesaid constitutional responsibility. Besides, a policy of uniform scales of pay for such personnel will lead to serious anomalies and difficulties as the overwhelming majority of such employees perform duties and responsibilities comparable to employees in other Departments of the States Governments. Similarly, there are long established 'Post to Post' and 'Scale to Scale' parities between such employees and various other categories of employees

in other Departments. Disturbing the equilibrium will cause serious problems and dissatisfaction among various categories of employees within the States.

Keeping in view of the above, Central Government does not propose to lay down uniform scales of pay for non-teaching employees in universities and colleges under the State Governments.

Steps Taken to check sex tourism in Children

*297. MISS SAROJ KHAPARDE:
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that as per official estimates there are more than four lakh minor children in prostitution in the country and sex tourism is increasing menacingly;

(b) if so, the details thereof; and

(c) the preventive measures Government have taken or propose to take in this regard to save the children from the clutches of sex tourism and imminent dangers of AIDS among them?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) and (b) There are no official statistics available about the number of child prostitutes in the India.

(c) The Government of India has set up a Central Advisory Committee to frame recommendations/plan of Action for both legal and non-legal approaches for the rescue and rehabilitation of child prostitutes. The recommendations of the Committee have been sent to the concerned Central Ministries/Departments and to the State Governments for taking appropriate action.

The Immoral Traffic (Prevention) Act, 1956 supplemented by the Indian Penal Code prohibits trafficking in Human beings including children. Higher penalties, punishments have been prescribed in cases relating to the prostitution of a child or a minor, under the Act.

The enforcement of the Act is the responsibility of the State Governments. The Central Government have issued instructions from time to time to all States/UTs for implementation of the Act. Meetings with DGPs of all the States have been held in this regard.

The Government has an extensive network of short stay homes and homes set up under the Juvenile Justice Act for protection and rehabilitation of the victims. The services of qualified Doctors, Psychiatrists are available in the Short Stay Homes. These services are available on part time basis in the Homes under Juvenile Justice Act.

A National Plan of Action for the SAARC Decade (1991-2000 AD) of the Girl Child focussing on survival, protection and development of the girl child has been formulated. A special set of interventions for adolescent girls has been institutionalised through the ICDS infrastructure. Programmes of Action and advocacy are being implemented to project positive images of girl children so as to bring about changes in societal attitudes towards them.

Pollution of River Sabarmati by Thermal Power Plant

***298. SHRI NAGMANI:
SHRIMATI MALTI SHARMA:**

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have received complaints that disposal of fly ash slurry into the river Sabarmati in Ahmedabad by a Thermal Power Plant has created serious air and water pollution thereby endangering the lives of a large number of people living in the surrounding area;

(b) whether Government have issued directions to the concerned electricity company under Section 5 of the Environment (Protection) Act, 1986, to immediately stop disposal of fly ash slurry into the river and remove dry ash already deposited in the river bed; and

(c) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Complaints were received regarding water pollution problems in the river Sabarmati by a Thermal Power Plant. A team from Central Pollution Control Board inspected the power plant. The power plant was found not having adequate treatment facilities for liquid effluents and solid waste.

(b) The Central Pollution Control Board has issued directions to the power plant under Section 5 of the Environment (Protection) Act, 1986.

(c) Does not arise.

आदमपुर में रेलवे स्टेशन का निर्माण

***299. श्री रामजी लाल:** क्या रेल मंत्री यह बताते की क्या करेंगे कि:

(क) क्या आदमपुर जिला हिसार (हरियाणा) में रेलवे स्टेशन के निर्माण के लिए स्वीकृति कब दी गई थी;

(ख) इस रेलवे स्टेशन का निर्माण कब शुरू होगा तथा इसे कब तथा पूरा किया जाएगा;

(ग) अब तक कार्य शुरू न होने के क्या कारण हैं; और

(घ) चालू वित्तीय वर्ष तथा आगामी वित्तीय वर्ष के दौरान इसके लिए कितनी धनराशि का प्रावधान किया गया है;

रेलवे मंत्री (श्री रामविलास पासवान): (क) मंडी आदमपुर में रेलवे स्टेशन के किसी निर्माण के लिए स्वीकृति नहीं दी गई थी।

(ख) से (घ) प्रश्न नहीं उठता।

Construction of Kalyan-Ahmednagar Line

***300. PROF. RAM KAPSE:** Will the Minister of RAILWAY be pleased to refer to answer to Unstarred Question 1567 given in the Rajya Sabha on the 6th December, 1996, and state:

(a) whether Government have since received the results of the survey of the Kalyan-Murbad-Ahmednagar rail line;

(b) if not, the reasons therefor; and